

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 1 of 2013

Dated : 7th May, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Kerala State Electricity Board **... Appellant(s)**

Versus

Kerala State Electricity Regulatory Commission **...Respondent(s)**

Counsel for the Appellant(s): **Mr. M.T. George**
Mr. P.U. Sivaprasad

Counsel for the Respondent(s): **Mr. Ramesh Babu M.R.**
Ms. Mukti Chowdhary

ORDER

The learned counsel for the State Commission again seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 25th May, 2013 after serving copy on the other side. It is made clear that no further adjournment shall be given for filing the reply.

Post the matter for hearing on **27th May, 2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

rkt/ak